for proposals from Central Government Ministries/Departments, States/UTs to be funded under Nirbhaya Fund.

Data on 'Child Trafficking' cases

- 2133. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether the Ministry has taken steps to disaggregate data for children who have been trafficked for sexual exploitation from the overall numbers in the yearly crime in India reports published by the NCRB; and
- (b) whether the Ministry would take steps to make data available on cases of 'child trafficking' registered under the Immoral Traffic(Prevention) Act, 1956 and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) As reported by the National Crime Record Bureau (NCRB), data is collected on the cases of buying of minors for prostitution (Section 373 IPC), selling of minors for prostitution (372 IPC), procuration of minor girls (section 366A IPC), importation of girls (below 18 years) from foreign country (section 366B IPC) and cases under the Immoral Traffic (Prevention) Act, 1956 on calendar year basis for 'Crime in India' report.

(b) The NCRB has started collecting data on cases of child trafficking reported under various sections of the Immoral Traffic (Prevention) Act, 1956 using the revised Performa of 'Crime in India' under crimes against children since 2015.

Security and rehabilitation of women victims of social atrocities

†2134. SHRI RAM KUMAR KASHYAP: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether cases of physical exploitation and rape against women are rising continuously;
 - (b) if so, the number of cases registered during last three years, State-wise;
- (c) whether Government has formulated any concrete programme aimed at security and rehabilitation of the women who are victims of such kind of social atrocities; and

[†]Original notice of the question was received in Hindi.

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(d) if so, the details thereof and the time bound plan devised by Government for implementation of this programme and for making legal provisions even more stringent?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) As per the data of the National Crime Records Bureau (NCRB) which is available upto 2014, a total of 24923, 33707 and 36735 rape cases were reported in the country under Section 376 of the IPC during 2012, 2013 and 2014 respectively. A total number of 9173, 12589 and 9735 cases have been registered under insult to the modesty of women (section 509 of IPC) during 2012, 2013 and 2014 respectively. Similarly a total no of 45351, 70739 and 82235 cases have been registered under assault on Women with intent to outrage her Modesty (Section 354 of IPC) during 2012, 2013 and 2014 respectively. The state wise and year wise details are given in the Statement (See below).

(c) and (d) Safety of women in the country is of utmost priority for the Government. The Government is endeavouring to put in place effective mechanisms to provide safe environment for women. The Criminal Law (Amendment), Act 2013 has been enacted making the punishment more stringent for offences like rape. Provision for increased penalty for gang rape and causing serious injury to the victim resulting her to remain in a vegetative state have been made. New offences like acid attack, sexual harassment, voyeurism and stalking, disrobing a woman have been incorporated in the Indian Penal Code. Certain changes have also been introduced in the Code Of Criminal Procedure (Cr.PC) and the Indian Evidence Act, like the recording of statement of the victim of rape and sexual assault by a woman police officer and provisions to ensure that the victims (below the age of eighteen) is not confronted by the accused at the time of trial. Government has also enacted the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 to provide a safe and secure environment to women at the workplace.

Apart from the above, the schemes of One Stop Centre and Women Helpline for women affected by violence funded from Nirbhaya Fund to facilitate access to justice are being implemented since 1st April, 2015. Further, the Ministry of Women and Child Development is also administering Swadhar Greh Scheme for relief and rehabilitation of women in difficult circumstances, including the victims of rape.

Statement No. of Cases Registered under Rape, Assault on Women with intent to outrage her modesty and insult to the Modesty of Women during last three year.

1 1.	2 Andhra Pradesh	2012	2013	2014	2012					Insult to the Modesty of Women (Section 509 of IPC)		
1.		3			2012	2013	2014	2012	2013	2014		
1.	Andhra Pradesh		4	5	6	7	8	9	10	11		
		1341	1635	961	4816	6930	4547	3714	4702	2649		
2.	Arunachal Pradesh	46	75	83	67	93	121	2	3	3		
3.	Assam	1716	1937	1980	1840	2409	3099	5	14	1		
4.	Bihar	927	1128	1127	118	331	572	37	52	69		
5.	Chhattisgarh	1034	1380	1436	1601	2261	2122	162	180	79		
6	Goa	55	86	95	49	162	202	16	54	57		
7.	Gujarat	473	732	841	745	1243	1352	93	77	173		
8.	Haryana	668	971	1174	525	1560	1688	434	643	102		
9.	Himachal Pradesh	183	250	283	250	493	538	68	111	60		
10.	Jammu and Kashmir	303	378	331	1322	1389	1421	347	354	237		

11.	Jharkhand	812	1204	1050	284	524	440	10	18	18	Wrii
12.	Karnataka	621	1030	1324	2978	3913	5263	100	137	170	Written Answers to
13.	Kerala	1019	1221	1347	3735	4362	4367	498	404	257	nswe
14.	Madhya Pradesh	3425	4335	5076	6655	8252	9609	774	736	429	rs to
15.	Maharashtra	1839	3063	3438	3935	8132	10001	1294	2632	1575	
16.	Manipur	63	72	75	49	59	98	1	0	0	
17.	Meghalaya	164	183	118	43	98	105	0	0	54	
18.	Mizoram	103	89	120	85	81	97	0	0	29	[4 Au
19.	Nagaland	21	31	30	16	18	16	0	1	1	August,
20.	Odisha	1458	1832	1978	4187	4618	5543	304	426	379	2016]
21.	Punjab	680	888	981	340	1045	1113	31	67	35	<u> </u>
22.	Rajasthan	2049	3285	3759	2352	4829	5999	18	25	18	U
23.	Sikkim	34	43	47	19	29	34	0	0	3	Unstarred
24.	Tamil Nadu	737	923	455	1494	1271	1102	382	313	229	
25.	Telangana	979	3188	1142							Questions
26.	Tripura	229	233	239	314	407	492	7	7	11	ions
27.	Uttar Pradesh	1963	3050	3467	3247	7303	8605	8	25	29	363

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1	2	3	4	5	6	7	8	9	10	11
28.	Uttarakhand	148	228	270	139	295	343	73	72	4
29.	West Bengal	2046	1685	1466	3345	4913	5670	556	577	543
30.	Andaman and Nicobar Islands	12	27	32	17	45	41	4	8	5
31.	Chandigarh	27	45	59	45	143	87	25	26	2
32.	Dadra and Nagar Haveli	3	5	5	2	1	2	0	1	1
33.	Daman and Diu	5	8	2	0	2	3	0	0	0
34.	Delhi	706	1636	2096	727	3515	4322	208	916	1361
35.	Lakshadweep	0	2	1	1	1	1	0	0	2
36.	Puducherry	13	17	10	9	12	32	2	8	8
	Total	24923	33707	36735	45351	70739	82235	9173	12589	9735